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CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL

~~XXVII XXXVIII XXXIX X~~
AHMEDABAD BENCH.

O.A No. 282 OF 1989. ~~XXX~~

DATE OF DECISION 01st March, 1994.

Shri Lalji Lavji,

Petitioner

Shri B.B.Gogia,

Advocate for the Petitioner (s)

Versus

Union of India and ors.

Respondent

Shri B.R.Kyada.

Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr.K.Ramamoorthy

: Member (A)

JUDGMENT

(9)

: 2 :

Shri Lalji Lavji,
Address : Village Vavaniya,
Taluka - Morvi,
District - Rajkot.

...Applicant.

(Advocate : Mr. B. B. Gogia)

Versus

1. Union of India,
owning and representing
Western Railway,
Through :
General Manager,
Western Railway,
Churchgate,
BOMBAY - 400 020.

2. Divisional Railway Manager,
Rajkot Division,
Western Railway,
Kothi Compound,
RAJKOT.

...Respondents.

(Advocate : Mr. B. R. Kyada)

ORAL JUDGMENT

O.A.NO. 282 OF 1989.

Dated: 01st March, 1994.

Per : Hon'ble Mr. K. Ramamoorthy : Member (A)

The applicant has approached this Tribunal for remedial action against the action of the Railways in not permitting him to discharge his duties. Even though the applicant has stated that he had not formally received any order, ~~he~~ had represented in the matter on 22.11.1985.

2. The respondents are, therefore, directed to see that this application is disposed of within a period of six weeks taking into account the points made therein as also and the points now stated before the Tribunal

by way of petition filed on 26.12.1988, treating them as an appeal. While considering the appeal, the plea of the reasonableness of any action proposed by the disciplinary authority may also be taken into account by the appellate authority.

The application stands disposed of accordingly.

No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

ait.